

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 07.04.2017
COURT NO. 10
ITEM NO. 1

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NOS. 8985, 8986 & 8937
OF 2013

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 1

(Application for condonation of delay in filing SLP in SLP(C) No. 8937/2013)

AND

INTERLOCUTORY APPLICATION NOS. 4,5 AND 6

(Applications for substitution of Lrs. of deceased Respondent No.1, condonation of delay in filing substitution and setting aside abatement in SLP(C) No. 8985/13)

AND

INTERLOCUTORY APPLICATION NOS. 7,8 AND 9

(Applications for substitution of Lrs. of deceased Respondent No.4, condonation of delay in filing substitution and setting aside abatement in SLP(C) No. 8985/13)

AND

INTERLOCUTORY APPLICATION NOS. 2,3 AND 4

(Applications for substitution of Lrs. of deceased Respondent No.1, condonation of delay in filing substitution and setting aside abatement in SLP(C) No. 8986/13)

AND

INTERLOCUTORY APPLICATION NOS. 5,6,7

(Applications for substitution of Lrs. of deceased Respondent No.4, condonation of delay in filing substitution and setting aside abatement in SLP(C) No. 8986/13)

ALIGARH MUSLIM UNIV.

...PETITIONERS

VERSUS

HAR PRASAD (DEAD) & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 03.03.2017 with office report dated 01.03.2017, when the Court was pleased to pass the following order:

“In view of the letter circulated by learned counsel for the petitioner, four weeks' time is granted to take appropriate steps to bring on record the legal representatives of the deceased respondents..”

SLP(C) No. 8985/2013

It is submitted that counsel for the petitioner has on 31.03.2017 filed application for substitution to bring on record Lrs. of deceased Respondent No.1. There is a delay of 2131 days in filing substitution. The counsel has filed application for condonation of delay in filing substitution and setting aside

abatement. The said applications have been registered as I.A. Nos. 4 to 6 respectively. Copies of the same are being circulated to the Hon'ble Court.

It is further submitted that counsel for the petitioner has on 31.03.2017 filed application for substitution to bring on record Lrs. of deceased Respondent No.2 along with applications for condonation of delay and setting aside abatement. But the same are defective for the reason that death certificate has not been filed. Hence, the same have not been registered. However, copies of the same are being circulated to Hon'ble Court.

It is further submitted that counsel for the petitioner has on 31.03.2017 filed application for substitution to bring on record Lrs. of deceased Respondent No.4. There is a delay of 2679 days in filing substitution. The counsel has filed application for condonation of delay in filing substitution and setting aside abatement. The said applications have been registered as I.A. Nos. 7 to 9 respectively. Copies of the same are being circulated to the Hon'ble Court.

SLP(C) No. 8986/2013

It is submitted that counsel for the petitioner has on 31.03.2017 filed application for substitution to bring on record Lrs. of deceased Respondent No.1. There is a delay of 2131 days in filing substitution. The counsel has filed application for condonation of delay in filing substitution and setting aside abatement. The said applications have been registered as I.A. Nos. 2 to 4 respectively. Copies of the same are being circulated to the Hon'ble Court.

It is further submitted that counsel for the petitioner has on 31.03.2017 filed application for substitution to bring on record Lrs. of deceased Respondent No.2 along with applications for condonation of delay and setting aside abatement. But the same are defective for the reason that death certificate has not been filed. Hence, the same have not been registered. However, copies of the same are being circulated to Hon'ble Court.

It is further submitted that counsel for the petitioner has on 31.03.2017 filed application for substitution to bring on record Lrs. of deceased Respondent No.4. There is a delay of 2679 days in filing substitution. The counsel has filed application for condonation of delay in filing substitution and setting aside abatement. The said applications have been registered as I.A. Nos. 5 to 7. Copies of the same are being circulated to the Hon'ble Court.

SLP(C) No. 8937/2013

It is submitted that there are total 5 respondents in the matter. Respondent Nos. 1 to 4 are represented through Mr. A. K. Prasad, Advocate and Respondent No. 5 is represented through Mr. Rajinder Mathur, Advocate. Both of them have filed Counter Affidavit (Copies included in the Paper Books). Counsel for the Petitioner has filed Rejoinder Affidavits to the said Counter Affidavits (Copies included in the Paper Books).

Service is complete.

The matters above mentioned along with applications are listed before the Hon'ble Court with this office report.

Dated this the 06th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

M/s. Equity Lex Associates., Advocates.
Mr. Praveen Jain, Advocate
Mr. Vinay Garg, Advocate
Mr. A.K. Prasad, Advocates
Mr. Rajinder Mathur, Advocate

ASSISTANT REGISTRAR